

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1731 OF 2018 IN
IA NO. 1726 OF 2018 IN APPEAL NO. 90 OF 2018
& IA NO. 364 OF 2018

Dated : 7th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Damodar Valley Corporation

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Venkatesh
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Divyanshu Bhatt for R-2

Mr. Hasan Murtaza for R-3

ORDER

IA No.1731 of 2018 – for urgent listing

We have heard the learned counsel appearing for the Appellant. For the reasons set out in the application, the application is allowed. Accordingly, the IA No. 1731 of 2018 stands disposed of.

ORDER

IA No.1726 of 2018 – (for directions)
in Appeal No. 90 of 2018 & IA No. 364 of 2018

At the request of learned counsel appearing for the respondent No.3 to enable him to take instructions to file reply to IA 1726 of 2018, post the matter on **17.12.2018**. In the meantime, he is directed to file reply, if any, on or before 17.12.2018 with advance copy to the other side

(Ravindra Kumar Verma)
Technical Member

mk/pk

(Justice N.K. Patil)
Judicial Member